

CENTRAL ADMINISTRATIVE TRIBUNAL  
MADRAS BENCH

Dated the Monday 31<sup>st</sup> day of July Two Thousand And Seventeen

PRESENT:

THE HON'BLE MR. R. RAMANUJAM, MEMBER (A)

O.A./310/01224/2017

K. Manickam, IFS (Retd.)  
Aged 68 years,  
S/o. Kolandai,  
Deputy Conservator of Forests (Retd.)  
Government of Tamil Nadu,  
No. 54/5A/3, TVS Colony,  
Salem- 636 007.

....Applicant

(By Advocate : Mr. M. Ravi)

VS.

1. Government of Tamil Nadu,  
Rep. by Secretary to Government,  
Environment & Forest Department,  
Secretariat,  
Chennai- 600 009;
2. The Principal Accountant General (A&E),  
Tamil Nadu,Chennai- 600 018;
3. The District Treasury Officer,  
Salem.

...Respondents

(By Advocate: Mr. K. Rajendran)

**ORAL ORDER**

(Pronounced by Hon'ble Mr. R. Ramanujam, Member (A))

Applicant has filed this O.A. seeking the following reliefs:-

"to call for the records of the third respondent in Pro.Na.Ka.No. 18890/2014/N1 dated 24.12.2014, to quash the same in so far as it relates recovery of Rs. 22,31,516/- from the applicant and to issue consequential directions to the Respondent to refund with interest to the applicant the amount recovered from him."

2. Learned counsel for the applicant submits that since the representation dated 10.4.2016 and reminder representation dated 05.01.2017 submitted by the applicant in respect of his grievance did not evoke any response from the respondents, therefore, he was constrained to file the instant O.A. seeking the aforesaid relief. He further submits that applicant would be satisfied if his representations, pending before the authorities, are directed to be disposed of within a time frame through a reasoned and speaking order.
3. Mr. K. Rajendran, Learned Senior Standing Counsel, who takes notices on behalf of the respondents, has no objection to the above prayer of the applicant.
4. When the representations of the applicant are pending before the authorities, it would not be desirable to go into the merits of the case of the case. Accordingly, the O.A. is disposed of with a direction to the respondents to consider the representations of the applicant dated <sup>The</sup> 10.04.2016 and subsequent one dated 05.01.2017 in accordance with



rules and pass a reasoned and speaking order within a period of four weeks from the date of receipt of copy of this order. There shall be no order as to costs.